

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HN REACON PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HN REACON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/02/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate Debtor	U70101DL2004PTC124645
5.	Address of the registered office and principal office (if any) of corporate Debtor	H.N-106, 1-FLOOR(NEAR GIRI RAJ HOTEL) SARAI KALE KHAN, NEW DELHI-110013
6.	Insolvency commencement date in respect of corporate debtor	Date of Order is 20/09/2023 (Scanned copy of order received on 03/10/2023)
7.	Estimated date of closure of insolvency resolution process	17/03/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PRASSAN NAVIN KUMAR SINHA IBBI/IPA-002/IP-N01197/2021-2022/13971
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F-242B, Third Floor, Mangal Bazar, Laxmi Nagar, East Delhi-110092 csprassan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	F-242B, Third Floor, Mangal Bazar, Laxmi Nagar, East Delhi-110092. Email: hnreacnrcrp@gmail.com
11.	Last date for submission of claims	18/10/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As given in Column 10 above.

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the HN REACON PRIVATE LIMITED on 20/09/2023 (Scanned copy of order received on 03/10/2023).

The creditors of HN REACON PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18/10/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 05/10/2023
Place : New Delhi

Name and Signature of Interim Resolution Professional

Prassan Sinha

PRASSAN NAVIN KUMAR SINHA
Interim Resolution Professional
IBBI/IPA-002/IP-N01197/2021-2022/13971



FINANCIAL EXPRESS

NORTHERN RAILWAY OPEN E-TENDER NOTICE. The Sr. Divisional Engineer-III, Northern Railway, Delhi Division invites E-Tender for the following work.

PNB Housing Regd. Office : 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

NOTICE OF LOSS OF SHARES OF ESCORTS KUBOTA LIMITED Regd. Off. 15/5 Mathura Road, Faridabad - 121 003

INDIAN OVERSEAS BANK Nehru Place Branch (0543) 14-15, Farm Bhawan, Nehru Place, New Delhi-110019 Email: iob0543@iob.in

Table with columns: Name and Address of the Applicant/s, Loan Amount, Date of Demand Notice & Amount Outstanding, Description of the property/ Secured Asset.

Table with columns: Name of the Holder, Folio No., No. of shares (Rs.10/-face value), Certificate Nos., Distinctive No.(s)

DEMAND NOTICE Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/mortgagors/guarantors listed hereunder (hereinafter referred to as the 'said Borrowers'), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

Table with columns: S.No., Name of the Borrowers/ Mortgagors/ Guarantors with address, Total Outstanding as on 12.09.2023*, Description of Secured Assets, Date of Demand Notice

Date : 05/10/2023 Place DELHI/NCR Authorized Officer : Cholamandalam Investment And Finance Company Limited

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*****This is common security for Housing Loan in joint name of Mr. Sanjay Agarwal Silania and Mrs. Suruchi Agarwal which is standard as on date.

AXIS BANK LTD. STRUCTURED ASSETS GROUP, PLOT I-14, TOWER 4, 4th FLOOR, SECTOR 128, NOIDA (U.P.)-201304. E-AUCTION SALE NOTICE

Cholamandalam investment and Finance Company Limited Corporate Office: " CHOLA CREST " C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005 Contact No: Mr. Vinay Kumar, Mob.No. 8287233171

Table with columns: Name of the Borrower/ Guarantor(s), Date of Demand Notice, Description of property, Secured Debts, Reserve Price, Date & Time of E-Auction

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